

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

MA NO. 2575/2002  
CP NO. 414/2001 IN  
OA NO. 6/2000 ✓

&

MA NO. 2566/2002 IN  
CP NO. 413/2001  
OA NO. 7/2000

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~~ This the 17th day of February, 2003

HON'BLE SH. V. K. MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

CP 414/2001:

R. K. Mishra,  
S/o Late AM Mishra,  
R/o C-4H/52, Janakpuri  
New Delhi ..... Petitioner  
(By Advocate: Sh. S. N. Anand)

Versus

1. Shri Shyamal Ghosh, Secretary,  
Department of Telecom  
Ministry of Communications  
Sanchar Bhawan  
20, Ashoka Road, New Delhi-110001
2. Shri J. Ramanujam,  
Member (Services)  
Department of Telecom  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-110001

(By Advocate: Shri R. N. Singh) ... Respondents/Contemnors

CP 413/2001:

D. P. Srivastava,  
S/o Shri Asharfi Lal Srivastava,  
R/o Flat No.55, Karishma Apartments  
Patparganj  
Delhi ..... Petitioner  
(By Advocate: Sh. S. N. Anand)

Versus

1. Shri Shyamal Ghosh, Secretary,  
Department of Telecom  
Ministry of Communications  
Sanchar Bhawan  
20, Ashoka Road, New Delhi-110001
2. Shri J. Ramanujam,  
Member (Services)  
Department of Telecom  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-110001

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3. Shri D.K. Aggarwal,  
General Manager, Telecom  
Department of Telecom  
Indore Telecom District  
Indore-3, Madhya Pradesh

(By Advocate: Shri R.N. Singh)

... Respondents/Contemnors

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Both the counsel submits that the stay order granted by the Hon'ble High Court stands vacated and writ petition has been admitted. Since the stay order for implementation of the judgment has been vacated, respondents are directed to implement the order by 31.3.2003 including monetary part. Accordingly, CP-414/2001 and 413/2001 stands disposed of.

( Kuldip  
( KULDIP SINGH )

Member (J)

V.K. Majotra,  
( V.K. MAJOTRA )

Member (A)

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